2627 Notice of

## THE ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS BILL, 1957

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (DR. K. L. SHRIMALI): Sir, I beg to move for leave to introduce a Bill to provide lor the preservation of ancient and historical monuments and archaeological sites and remains of national importance, for the regulation of archaeological excavations and for the protection of sculptures, carvings and other like objects.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the preservation of ancient and historical monuments and archaeological sites and remains of national importance, for the regulation of archaeological excavations and for the protection of sculptures, carvings and other like objects."

The motion was adopted.

DR. K. L. SHRIMALI: Sir, I introduce the Bill.

### NOTICE OF MOTION OF PRIVILEGE

### ALLEGED TAPPING OF TELEPHONE CON-VERSATIONS

SHRI BHUPESH GUPTA (West Bengal): I have given notice of a motion of privilege about the tapping of my telephone conversations. I would like to have this matter raised on the floor of the House and referred to the Privileges Committee. I would seek your direction in this matter, because my telephone conversations are being tapped here and it has become impossible for me to function as a Member of Parliament. It is a violation of the privilege of the House, a breach of my privilege and breach of right of a citizen of India. It is a serious matter. I leave the matter entirely in your hands and in the hands of the House to do whatever you think should be done in this matter.

SHRI H. D. RAJAH (Madras): May I suggest with regard to this matter that there was a similar matter in the British Parliament and the Opposition Members raised it and the Government looked into it? And it is also in respect of a private individual, not a Member of Parliament, and when the point was raised by the Opposition, the British Parliament got a categorical assurance from the Government side that such things are indecent and they will not be practised again. So, similarly here I would like to get an assurance from the Government that these indecent things cannot happen in a democratic country where the citizen has his liberty and right to private conversation.

SHRI B. K. P. SINHA (Bihar): May I say something, Sir? The point that the telephone is being tapped has first of all to be satisfactorily established and thereafter only the question of privilege arises.

SHRI BHUPESH GUPTA: I am in your hands . . .

SHRI V. K. DHAGE (Bombay): He does not

MR. CHAIRMAN: I will send this communication to the Minister in charge and find out what he has to say.

SHRI H. D. RAJAH: Then, you will give us the motion ?

MR. CHAIRMAN: No motion of breach of privilege at this stage. (*Interruptions.*) I will send it to the Minister in charge first.

(Interruptions.)

SHRI BHUPESH GUPTA: I leave it entirely in your hands.

MR. CHAIRMAN: Mr. Datar.

SHRI BHUPESH GUPTA: Such practices cannot go on. He is silent.

MR. CHAIRMAN: No. It is not he.

### MOTION FOR PAPERS *RE* HOWRAH INCIDENT

DR. R. B. GOUR (Andhra Pradesh): Before he proceeds, I have given notice of a motion for papers regarding the Howrah incident .

MR. CHAIRMAN: What incident?

DR. R. B. GOUR: This morning I gave notice of a motion for papers . . .

MR. CHAIRMAN: If you have given the notice this morning, do you think he will be ready with an answer now?

DR. R. B. GOUR: This is about the Howrah incident. People went to see the Prime Minister-and there was no protection for them and there were casualties.

MR. CHAIRMAN: It has gone to the Home Minister. Mr. Datar.

# THE DELHI MUNICIPAL CORPORA-TION BILL, 1957

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to move:

"That the Bill to consolidate and amend the law relating to the municipal government of Delhi, as passed by the Lok Sabha, be taken into consideration."

This Bill was introduced in the Lok Sabha in the last session and thereafter it was referred to a Joint Select Committee consisting of the hon. Members from this House and the other. They considered the matter very carefully and a number of improvements were effected so far as the original Bill was concerned. Thereafter the report was placed before both the Houses and the Lok Sabha having considered the whole matter have passed the Delhi Municipal Corporation Bill in the form in which it has now been placed before this House and it is now for this honourable House to consider this Bill before it is sent to the President for his assent. So far as the Delhi Municipal administration is concerned, you are aware that in respect of the urban areas in Delhi and New Delhi there are a number of bodies of a local self-governing character. They are of different types to a certain extent. We have got the Municipal Committee for New Delhi; we have got the Municipal Committee for old Delhi, urban area, and we have Notified Areas and certain other types of such bodies. Now, it has been under consideration for a number of years as to whether all the bodies should be amalgamated into one body so far as the municipal administration of this area is concerned. There have been some committees appointed. One committee was' appointed in 1946 and they made certain recommendations. Thereafter this question had to be considered and when the question of the States reorganisation was taken up on the Central level, then this matter had to wait for some time. Thereafter, last year, as you are aware, an announcement was made by the Home Minister that so far as the civic administration of this area is concerned, the Government contemplated the preparation and the presentation before Parliament of a Delhi Municipal Corporation Bill. Thereafter this Bill was drafted and it was also considered by the Delhi Advisory Committee and certain changes were thereafter effected. Further history I have already placed before this House so far as the Parliament work is concerned or the finishing touches given to it. in the first instance, by the Joint Select Committee and then by the other House. Thus we have now a Bill which has received the support of the other House and which has to be considered by this honourable House.